## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4758 ANSWERED ON:12.08.2014 CRIME AGAINST NER PEOPLE Galla Shri Jayadev;Rai Shri Prem Das

### Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of crimes/atrocities, discrimination and ill-treatment against people hailing from the North-Eastern Region (NER) particularly women continue to be reported in the country including the NCT of Delhi;

(b) if so, the details thereof indicating the total number of such cases reported and accused arrested along with the action taken against the guilty during each of the last three years and the current year, crime and State-wise including the NCT of Delhi;

(c) whether the Government has taken any steps to facilitate such victims to register their complaints and if so, the details thereof;

(d) whether the Government has conducted any survey to identify the reasons behind such cases;

#### (e) if so, the details and the outcome thereof; and

(f) the stringent measures being taken to curb such cases and ensure safety and security to the people hailing from the North-East including advisories issued to the States and Police Departments, formulation of an action plan to tackle the issue and sensitizing people about the culture of NER?

# Answer

#### MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (c): It is not a fact that people from the North Eastern States are being ill -treated in different States of India including Delhi. Some incidents of crime against people from the North East have been reported in some States and in Delhi but those have been random and isolated in nature and action has been taken immediately to book the miscreants. However, the details of cases registered in Delhi, wherein victims were persons from the North-Eastern State of India for the years 2011, 2012 and 2013 is attached at Annexure-I.

(d) & (e): No Madam. Does not arise.

(f): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, an Advisory regarding discrimination and racial profiling faced by Indian citizens North Eastern States in some parts of the country-Measures needed to curb has been issued on 10th May 2012. In order to specifically address the problems faced by the people from North-Eastern States in Delhi, a detailed statement indicating the steps taken by Delhi Police is attached at Annexure-II.